

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1518  
ANSWERED ON:22.03.2012  
TARGETS UNDER INDIRA AWAS YOJANA  
Ram Shri Purnmasi;Singh Shri Sushil Kumar;Singh Shri Uday Pratap

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government has fixed any target for providing houses under Indira Awas Yojana(IAY);
- (b) if so, the details of targets fixed for 2008-09, 2009-10, 2010-11 and 2011-12 State- wise/UT-wise;
- (c) the total number of persons waiting for houses under IAY, State-wise/UT-wise;
- (d) the quantum of funds allocated by the Government for IAY in the last budget and the amount released to the States/UTs so far;
- (e) the details of complaints received by the Government concerning irregularities in the implementation of IAY and diversion of funds for other than IAY purposes and action taken thereon; and
- (f) the steps taken by the Government to achieve the IAY targets?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

- (a)&(b): Yes Sir. A Statement showing the State/UT wise target fixed during the year 2008-09, 2009-10, 2010-11 and 2011-12 is given at Annexure -I.
- (c): As per the estimate made by the Office of Registrar General of India based on 2001 Census, the total housing shortage in rural areas throughout the country (except Delhi & Chandigarh) was 148.25 lakh houses. A statement showing the State-wise details is given in the Annexure-I above.
- (d): The State-wise funds allocated and released during the last year i.e. 2010-11 is given at Annexure-I.
- (e): The Indira Awaas Yojana Scheme is being implemented as per guidelines by the States/UTs. Accordingly, whenever, any complaint in respect of irregularities in the implementation of the scheme is brought to the notice of the Ministry, the matter is immediately taken up with the concerned State Government/UT. In the case of complaints received from VIPs, National Level Monitors (NLMs) on the panel of this Ministry are deputed to investigate the complaints. If irregularities are established, the concerned State Government is requested to take appropriate action. A Statement showing the State-wise details of the complaints received regarding irregularities or misappropriation of funds in the implementation of the scheme and the action taken thereon is given in the Annexure-II.
- (f): All efforts are made to ensure to achieve the target under IAY. Funds are allocated to all States/UTs in the very beginning of the financial year to enable all implementing agencies to start release of funds to IAY beneficiaries immediately. Further regular review meetings such as monthly Coordinating Officers meetings, Quarterly Performance Review Committee Meetings are held to monitor the progress efficiently. Officers also regularly visit various areas to see on-site progress.